HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES

(1996-97)

TWENTY NINTH REPORT

ON THE

BUDGET ESTIMATES

FOR 1996-97

HEALTH DEPARTMENT



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HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH MARCH, 1997.

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR 1996-97

CHAIRMAN

- *1. Shri Kanwal Singh
- **2. Shrı Nirpender Singh **MEMBERS**
- ***1. Shri Attar Singh Saini
- ****2 Shri Shashi Pal Mehta
- *****3. Shri Vinod Kumar
 - 4 Shri O.P. Jain
 - 5 Shri Ashok Kumar
 - Shri Khurshid Ahmed 6
 - 7. Shri Ram Phal Kundu
- *****8 Shri Satvinder Rana
- *****9. Shri Raj Kumar Saini
- ******10. Shrimati Vidya Beniwal
- ******11. Shri Kailash Sharma SECRETARIAT

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- 1. Shri P. Raghavendra Rao, I.A.S., Secretary
- 2. Shri Ram Narain Yadav, Deputy Secretary
- Resignation from the membership & Chairmanship accepted and noti-* fied vide Haryana Vidhan Sabha Secretariat Notification No EC-1/1996-97/84, dated the 27th January, 1997.
- Appointed as Chairman of the Committee for the remaining period of ** the year 1996-97 w.e.f 29th January, 1997, vide notification No. EC-1/ 1996-97/94, dated the 31st January, 1997.
- Resignation from the membership accepted and notified vide Haryana *** Vidhan Sabha Secretariat Notification No. EC-1/1996-97/82, dated the 27th January, 1997. ****
- Resignation from the membership accepted and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1996-97/85, dated the 27th January, 1997
- Resignation from the membership accepted and notified vide Haryana **** Vidhan Sabha Secretariat Notification No. EC-1/1996-97/83, dated the 27th January, 1997.
- Sarvshri Satvinder Rana, Raj Kumar Saini, Kailash Sharma and Shrimati ****** Vidya Beniwal, were nominated to serve on the Committee on Estimates w.e.f. 29th January, 1997 for the remaining period of the year 1996-9 vide Notification No. EC-1/1996-97/94, dated the 31st January, 1997

(iii)

INTRODUCTION

I, the Chairman of the Committee on Estimates for the year 1996-97 having been authorised by the Committee in this behalf present this Report, on the Budget-Estimates for the year 1996-97 in respect of the (i) Health Department and (ii) implementation of outstanding recommendations/observations of the Committee.

2. A brief summary of the recommendations/observations of the Committee 1s given in Appendix I and II in respect of Health Department and implementation of outstanding recommendations/observations, respectively. The summary is not exhaustive and for full recommendations or observations of the Committee, reference be made to the main Report and the reports of previous years (for implementation) relating to the departments concerned.

3. A brief record of the proceedings of each meeting has been kept, separately, in the Vidhan Sabha Secretariat.

4 The Committee are thankful to the representatives of the Departments, who appeared before the Committee, from time to time, for their valuable assistance to the Committee.

5. The Committee are also highly thankful and appreciate the working of the Secretary, Deputy Secretary, Branch Officials of the Haryana Vidhan Sabha for their whole-hearted co-operation and assistance rendered by them.

CHANDIGARH,

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The 5th March, 1997

NIRPENDER SINGH

Chairman, Committee on Estimates.

REPORT

Constitution of the Committee

The Committee on Estimates for the year 1996-97 consisting of nine members was nominated by the Speaker, on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 24th May, 1996 and notified vide Haryana Vidhan Sabha Secretariat Notification EC-1/1996-97/35 dated 6th June, 1996.

Appointment of Chairman

2 Shri Kanwal Singh, M L A, was appointed Chairman of the Committee

Shrı Nırpender Sıngh, M L A, was appointed Chairman of the Committee 3 we f. 29-1-1997 for the remaining period of the year 1996-97.

Sittings

3. The Committee held/fixed 47 sittings (at Chandigarh and outside Chandigarh) till the finalisation of this Report

Implementations/Recommendations

The Committee scrutinised the replies received from the Government in connection with the outstanding recommendations/observations of the committee relating to the years 1985-86, 1989-90, 1990-91, 1991-92, 1992-93, 1994-95 and 1995-96 pertaining to the Industries, Animal Husbandary, Social Welfare, Forests, Irrigation, Transport, Cooperation and P.W (Public Health) Departments The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government. The observation of the Committee on the remaining recommendations/observations in respect of these Reports are contained in Appendix II to this Report

Selection of Departments

The Committee selected the following Departments with a view to scrutinise their Budget Estimates for the year 1996-97

- 1 Agriculture,
- 2 Home,
- 3. Mines and Geology,
- 4 Health and
- 5 Horticulture

Scrutinise/questionnaire

(1) The Committee scrutinized the Budget material for the year 1996-97 and framed the questionnaire relating to the (1) Agriculture, (11) Horticulture and (iii) Mines and Geology Departments The Committee could not orally examined the representatives of Agriculture and Horticulture Departments as the Deptts could not supply the replies to the questionnaire of the Committee till the finalization of the report.

(ii) The Committee could not scrutinize/frame the questionnaire on the Budget material relating to the Home Deptt., as the Deptt. could not supply the Budget material till the finalization of the report.

Scruitinise/oral examination

7. The Committee scrutinised the material relating to the Budget Estimates for the year 1996-97 in respect of the Health Department and orally examined the representatives of the Department

Supplementary Estimates

8 The Committee also scrutinised the Supplementary Estimates of Haryana Government for the year 1996-97 and examined the representatives of the Finance Department as well as other Departments concerned with the demands and also prepared their report thereon for being presenting to the Vidhan Sabha on the date fixed therefor.

General Observation-Finance Department

9 The Committee, while scrutinising the replies received from the Government relating to the pending paragraphs of the previous reports concerning these departments, have experienced that the replies thereof are not being sent by some of the departments in time inspite of the instructions issued by the Government from time to time.

The Committee is of the view and recommend that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned departments so that replies are sent in time in order to streamline the functioning of the Committee.

10 The report of the Committee in respect of the Health Department is in the following paras.

11. FUNCTIONS, AIMS & OBJECTS OF THE DEPARTMENT

The Directorate is headed by the Director General, Health Services under the overall supervision of Health Minister and Commissioner & Secretary, Health Haryana The Director General, Health Services has both the administrative and technical responsibilities for giving directions and supervision in planning, implementation and evaluation of various health projects/schemes and activities of the department. He is assisted by one Director, Health Services (S S.), Three Directors and twelve Deputy Directors (Dy. Director (Nursing), Deputy Director (Aids), Deputy Director (Monitoring and Evaluation), Deputy Director (Blood Safety), Deputy Director (Nut), Deputy Director (TB),

Deputy Director (MCH), Deputy Director (Malaria), Deputy Director (ESI) and Deputy Director (FW) supported by two Assistant Directors, other Junior Technical and ministerial staff. A Joint Director (Admn) of H C.S. cadre assists the Director General, Health Services in administrative matters Director (Dental) looks after Dental Wing under the supervision of Director General, Health Services

Director, Health Services (Senior Scale) looks after the work of policy Medical, Aids Nursing and ESI. He is assisted by Deputy Director (Nut), Deputy Director (Blood Safety), Deputy Director (Aids), Assistant Director (Aids) Deputy Director (ESI) and Deputy Director (Nursing).

Director (Family Welfare) is a State Family Welfare Officer under whose guidance and supervision the family Welfare and M C H programmes are run. He is assisted by Assistant Director (Demography), Deputy Director (MCH), Deputy Director (FW), I U.D. Officer, administrative Officer and Accounts Officer. Further a joint Director (IEC) under the scheme of Family Welfare looks after Mass Media and extension activities including co-ordination with various publicity agencies. The Department also runs an Offset Printing Press and Mass Media Wing of Family Welfare Department for undertaking the task of printing and publicity material pertaining to Family Welfare.

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On the community health side, Director (Lab) looks after the prevention and control of communicable diseases, National Health Programmes, Budget, Accounts and administration of field staff. He is further assisted by various programme officers designated as Deputy Directors in the field of Tuberculosis Nutrition Epidemiology. The State Health Education Bureau, State Nutrition Bureau and State Health Statistical Bureau, under the respective Deputy Directors who are further assisted by junior Technical Officers for the smooth functioning of programme activities, also function under his supervision. An administrative Officer, Budget Officer and Accounts Officer also provide assistance to Director (Lab.) The State Food Laboratory at Chandigarh headed by Public Analyst Drugs Laboratory at Chandigarh headed by Govt. Analyst and State Bacteriological Laboratry at Karnal headed by a State Bacteriologist, also function under the overall supervision of Director (Lab.).

There is a separate Director for proper planning and implementation of National Malaria Eradication Programme throughout the State He is assisted by one Deputy Director (Malaria), Deputy Director (Entonology), and Epidemiologist, Establishment Officer & other Technical Staff-

The Project Director is looking after the work of construction of buildings and in-service training of Medical and para-Medical and implementation of World Bank Project'Schemes in the State, who is assisted by the Director (Training), Addl. Director, (HRB) Joint Director (IEC) and Accounts Officer

Medical coverage under the Employees State Insurance is looked after by the Deputy Director (ESI), duly supported by a Medical Inspector under the over-all supervision of Director (SS).



The budgetory affairs at the State Level, are managed by a Budget Officer, Account matters of the department are dealt by three Accounts Officer 1 e one looking into general accounts, the other pertaining to the accounts of ESI and the third one taking care of accounts of family welfare section.

There is a Transport Cell including the Central Transport Workshop under a Transport Officer The Transport Officer looks after the transport management including maintenance of a fleet of Health vehicles through a Central Transport Workshop at Chandigarh and mobile maintenance units in the districts

A Health Planning and Building Cell is looked after by a Deputy Director (Opthol.) under the supervision of Director General Health Services

State Drugs Controller looks after the work of control over the manufacturing and Distribution of drugs licences to retail and whole-sale organisation in the State which is assisted by a Dy State Drugs Controller and three Asstt State Drugs Controller.

(2) DISTRICT LEVEL

At the District Level, Civil Surgeon is over all responsible for all types of Medical, Health & Family Welfare care including Health Administration and proper implementation of programme activities and execution of schemes as per State policies framed from time to time He also functions as District Registrar for the registration of births and deaths in his area.

The Civil Surgeon is assisted by Distt. Health Officer, Distt. Medical Officer, District Family Welfare Officer, District T.B. Control Officer, District Malaria Officers and District School Medical Officer in the various programme activities at the district level. These programme officers are further assisted by Junior Staff.

Distt Medical Officer is primarily responsible for office administration, Medical Examination, Medico-legal work, accounts budgeting, and maintenance of stores and equipment.

Distt Health Officer looks after the implementation of community Health programmes including environmental sanitation, Health Measures in fairs, festivals, droughts and floods, prevention of epidemics, checking food adultration, monitoring of quality of water, ice & food, vital statistics and other preventive health activities.

District Family Welfare officer is responsible for planning, organising and Evaluating different types of Family Welfare Services including sterlisation operations, I.U D, insertions, conventional contraceptives, oral pills and suitable supportive motivational services thereof For this purpose, he is provided with a District Family Welfare Bureau comprising of a Medical Officer, Mass education & information Officer, District Family Welfare Education Officer (Male & Female) and other Junior Technical & Ministerial staff

Further in view of the present day strategy of integrated Health care, provision of M C.H Services including immunisation against various communicable diseases and extension of M.T.P. Services have now become the additional responsibilities of District Family Welfare Officer

District T B. Control Officer takes care of District tuberculosis control centre and looks after the entire programme activities throughout the districts.

District Malaria Officers are responsible for National Malaria Eradication Programme and provide direction and supervision to the entrie district in the execution of activities.

A Drug Inspector and a Food Inspector dealt with the prevention of drug & food adultration under the supervision of the Civil Surgeon/Distt. Health Officer. In the district of Ambala, Karnal, Gurgaon, Sonipat, Rohtak, Bhiwani, Kurukeshtra and Hissar, District Nursing Officers have been provided for supervising nursing services. Accounts matters are dealt by Accounts Officers at the District level

3. BLOCK LEVEL

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At the peripherel level, a Senior Medical Officer of Class-I status being Incharge of a Primary Health Centre is responsible for total Health and Family Welfare Activities, which include curative, Preventive, promotive and ameliorative services. The Senior Medical Officer is assisted by two to three Medical Officers of HCMS cadre, a Block Extension Educator, a Senior Malaria Inspector/Malaria Inspector and a number of para medical personnel and field Health Staff in the form of multipurpose workers and supervisors for effective health care delivery system.

The main function of the Health Department is to provide comprehensive health and medical care services which include curative, preventive, health promotive and ameliorative services and family welfare services for improving the health status of the people to enable them to undertake the task of national development and reconstruction. Some of the functions are enumerated as under .---

- (1) To provide medical facilities to the community through net work of medical institutions i.e. Hospitals, Chandigarh, P.H.Cs, Dispensaries and M.C.H. Centres
- (2) To develop, organize and supervise Hospital/Dispensaries/PH.Cs,/ M C.H.Centres.
- (3) To procure, purchase and stock medicines and hospital equipment for the smooth functioning of institutions.
- (4) To undertake construction of hospital buildings and residences for the staff including modernization of medical institutions.
- (5) To plan and organize pre-service, in-service and short term orientation training courses for medical and para-medical personnel.
- (6) To undertake remedial measures for the prevention and control of various communicable diseases like Malaria, Tuberculosis, Trachoma etc.
- (7) To initiate and organize environmental sanitation activities including ensuring safe water supply and to undertake relief operations and preventive measures on special occasions like fairs and festivals, draughts and floods etc

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- (8) To plan, develop, organize, supervise and promote maternal and child health care services, including immunisation facilities.
- (9) To organise, supervise and promote family welfare service as an integral component of health and medical care services to control population explosion
- (10) To initiate appropriate measures for curbing down the menace of food and drug adulteration and to tighten the machinery of supervision
- (11) To organise special programme like leprosy, venereal diseases, E S.I and school Health etc. and initiate long term and short term ameliorative health measures among special groups
- (12) To launch and implement health scheme like Community Health Volunters Scheme, Multipurpose Health Workers Scheme, Indigeneous Dais Training, Integrated Child Development Scheme and special Nutrition programme etc
- (13) To plan and conduct sample field operational studies on health and demography
- (14) To plan, develop and implement Health Education Mass Media and Extension Education Activities on various on going Health Programmes/ Schemes

ORGANISATIONAL SET-UP OF HEALTH DEPARTMENT, HARYANA	HEALTH MINISTER	↓ COMMISSIONER AND SECRETARY HEALTH
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				→	Dy Sta	Asstt. 2	Asstr S							\rightarrow	Distt TBO	МО									
	WICES	→	D.H.S.(Dental)	→		Dental Cell										2									
	DIRECTOR GENERAL HEALTH SERVICES		D.H.S.(Lab.)	→	Dy. Dir (HE)	DV DIF (EFI)	A Dir (Dietic)	AD 0 (G)	EXHI Officer	TO (HF)	M O (Nut)	A O (G) Govt Analyst	Public Analyst	→	Distt. MAL Officer	Asstt M O	AUO	2172	H.I			<u>anona</u>		G	n) M&F)
	IOK GENEKA	→	D.H.S.(F.W.)	→	Dy Dir (FW) Dir Dir Affen	Dy Dir (KCR)	Jt Dir (EC)	A. Dir(DEMO)	AO(FW)	AU O (FW) 111 D OFFICER			CIVIL SURGEON			-				\rightarrow	OFFICED OF	AFTURN OF	Medical Officer	Pharmacıst Health Sunervisor (M&B)	Health Worker (M P.W., M&F)
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		→	Director (S.S.)	→	Dy Dir (ESI) Dv Dir (ADS)	Dv Dir (Blood Safety)	Dy Dii (Nutrician)	Dy Dir (Nursing)	Asstt Dir (Nursing) Mad Increater (DCI)	Asstt Dir (ADS)				∕ →		ctor	Drug inspector G	ILCC ESIAO	-		SR				
		→	Jt. Dir.(Admn.)	÷	Dy Dir (Opth) Dv Dir (M&F)	Dy Dir (TB)	Asstt Dir (VS)	Budget Officer	Transport Officer					\rightarrow	DFWO	MEIO	Dy METO (M)	Artist Cum Photographer							-

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13. BUDGET ESTIMATES

In reply to the questionnaire of the Committee, the department intimated that the headwise allocation of Budget during the current financial year together with the total amount spent there from, till June, 1996, is as under .---

The Total budget allocated under the major head 2210-Medical and Public Health and 2211-Family Welfare to the Health Department for 1996-97 and the amount spent till-today is as under .-

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Name of Head		<u>Budget 1996-97</u>	Expenditure 6/96
2210Medical & Health (DGHS) (1		63,79,79,000	14,89,82,000
	(Plan)	19,35,79,000	2,26,56,000
	Total	83,15,58,000	17,16,38,000
		Budget 1996-97	Expenditure upto 7/96
2210-Medical & (Public Health	NP)	10,38,08,000	2,87,28,014
(E S.I. Wing)	(Plan)	4,00,00,000	28,24,108
	Total.	14,38,08,000	3,15,52,122
		<u>Budget 96-97</u>	Expenditure upto 6/96
2211-Family Welfare	(Non-Plan)	3930.81 lacs	455 05 lacs

During oral evidence of the department, on being pointed out by the Committee, it was informed by the Commissioner & Secretary, Health that the expenditure of fund, out of the budget allocated, is quite satisfactory. It was also informed that areas have been identified where medicines are in shortage. The Govt, have provided additional fund for the purchase of medicines. Earlier the money used to be given to the Civil Surgeons and they used to keep the stock of medicines in Civil Hospitals. Now the sanction is issued earmarking of funds to the particular Primary Health Centre, Community Health Centre, District Hospital etc

It was further intimated that total Primary Health Centres in the state are 398 Almost all the Community Health Centres are having Dental Surgeons. The Govt. have formulated a plan for the purchase of about 100 dental chairs during the current financial year for which sanction has been received Rest of the dental Chairs will be provided during the 9th Five Year Plan

The Committee was also informed that the attention is being given to repair those equipments which need minor repairs.

The Committee observed that the department should make efforts to spread over the total budget allocation through-out the year proportionately i.e. expenditure should be made equally in 4 quarters of the year. After going through the reply and oral examination of the department, the Committee desired that the department should utilise the allocated funds within the stipulated time to avoid any misuse of fund or irregularity. A strictmonitoring be also kept on the money being spent on various schemes of the department.

The Committee further desired that the medicines be supplied to the Hospitals/Dispensaries, quarterly, if not possible monthwise, so that the same may be utilized properly and timely.

The Committee further desired that the action taken in the matter be intimated to the Committee.

14. VACANT POSTS

After scrutinizing the reply of the department to the questionnaire of the Committee, the Committee orally examined the representatives of the department. The reply of the department regarding the posts lying vacant, is given below :-

(i) Head Office

<u>Class-I</u>	<u>Class-II</u>	<u>Class-III</u>	<u>Class-IV</u>
1	10	58	1

(ii) Subordinate Offices/Hospitals/Despensaries etc

Class-I		Clas	s-II	Class	-111	Class	-IV
<u>Urban</u>	<u>Rural</u>	<u>Urban</u>	<u>Rural</u>	<u>Urban</u>	<u>Rural</u>	<u>Urban</u>	<u>Rural</u>
20	20	175	208	698	1262	-	-

It is not possible to indicate the exact date of vacant posts as these are transferable.

- (1) These posts are lying vacant mainly due to (i) 10% cut in posts by Govt.
- (ii) Non receipt of recommendations of suitable candidates from HPSC/HSSSB
- (11) Non availability of suitable persons of reserve categories.
- (iv) Govt. have recently imposed ban on present recruitment.
- (v) Regarding Medical Officers, the position is as under :-

Date of vacancy cannot be given as in Health Deptt Medical Officers from different Hospitals/CHCs/PHCs are frequently submitting their resignations and in their place efforts are made to fill in the gap by adhoc appointments by deputing doctors from one place to other Hence the process of posts falling vacant and filling them by adhoc appointment by deputing doctors from one place to another continues to operate and adjustments of posting is also made according to importance or requirement at a particular place. Efforts for filling the posts of Medical Officers on regular basis through H P.S.C. have also been made from time to time, but all the selected candidates do not join and the posts remained vacant For filling up 205 posts of Medical Officers a requisition has been sent to HPSC which has advertised the same and applications have been invited.

The posts of Senior Medical Officers/Programme Officers are filled 75% by promotion and 25% by direct recruitment Recently in the month of June and July 1996, 28 posts were filled by direct recruitment and 73 posts were filled by promotion and rest of the promotion cases are in the process of finalization.

During the oral examination of the department, the Committee pointed out that a large number of posts of various categories are lying vacant in various Primary Health Centres and Community Health Centres etc in the State. The Committee also pointed out that most of the posts of Doctors are lying vacant in the rural areas The Commissioner and Secretary to Govt Haryana, Health Department stated -

"that we have taken a policy decision and according to that a Doctor is required to serve in the rural areas atleast for three years. It has also been decided that the doctors shall be permitted to get admission for Post Graduation Study only after completing five years services."

The Committee, therefore, desired that the Department should supply the detail of the posts lying vacant category-wise, district-wise.

The Committee further desired that the department should also make efforts to fill up the required vacant posts at the earliest.

The Committee may also be informed about the action taken by the department.

15. POSTING OF STAFF ON DEPUTATION

The Committee desired that the department should supply the information regarding the names and designation of such doctors and other staff who have been posted at one place but drawing their salaries against the posts meant for another places. The reply of the department is as under -

Statement showing details of officers/officials posted at one place and drawing salary from another place during last 3 years

Sr. No	Name, designation, place of posting	Period	Name of the institution from where the pay is/was/ being drawn
1	2	3	4
1	Dr. R C. Bhutani, SMO GH, Hissar	24-8-91 to 8\96	PHC Narnaund (Hissar)
2	Dr (Mrs.) Usha Batta, SMO, Tohana	16-5-91 to 8/96	PHC Jakhal (Hissar)

1	2	3	4
3	Dr. (Mrs) Surya Kanta Chopra, SMO, CHC Meham	13-9-94 to 8/96	PHC Chiri (Rohtak)
4	Dr. Ram Kıshan Sharma, SMO, Sıwani (Hıssar)	6-12-94 to 8/96	PH.C. Miran (Bhiwani)
5.	Dr. (Mrs.) Sushma Jain, GH, Rohtak	4/93 continuing	PH C. Machhroli (Rohtak)
6.	Dr. (Mrs) Manju Arora, GH, Rohtak	1-1-93 continuing	P.H.C Kalanaur (Rohtak)
7	Dr SS Dahıya, GH, Rohtak	8-7-93 continuing	PH.C Meham (Rohtak)
8	Dr Jangsher, GH, Rohtak	16-8-93 continuing	P.H.C Mokhara (Rohtak)
9	Dr P D Garg, GH, Rohtak	17-8-92 continuing	CH.C Jamalpur (Rohtak)
10	Dr (Mrs.) Sunita Siwatch, GH, Rohtak	13-7-94 continuing	PHC Dujana (Rohtak)
11	Dr (Mrs) Alka Singh, PHC, Bhambhewa (Rohtak)	5-3-94 continuing	CHC Jamalpur (Rohtak)
12.	Dr SS Kapoor, Hr, Bhawan, Disp. N Delhi	1-2-91 to 30-6-96	CHC Nuh (Gurgaon)
13.	Dr Sanjay Bishoni, Hr, Bhawan, Disp N Delhi	30-6-92 to 30-6-96	P.H.C Shehlong
14	Dr (Mrs.) Pankaj Mala Sharma,	19-7-93 to 30-6-96	P.H C Kharwan (Yamuna Nagar)
15	Dr. (Mrs.) Jatınder Nain, C D., Sector-8, Panchkula	since 19-7-93	PH C. Rasına (Kaıthal)
16	Òr Navjot Kıran Tiwana, PHC, Panchkula	since 5-4-94	PHC Patrehri (Ambala)
17.	Dr Parjesh Khera. PHC, Pinjore,	12-8-93 to 30-6-96	PH.C Mudlana/PH.C Muglanwali
18.	Dr. (Mrs.)Arpana Sharma, MI_A Hostel Disp Haryana, Chandigarh	since 2-1-93	PH C Ambli/C H C Pehwa
19	Dr. Sovir Sexna, GH, Panchkula	since 5-5-94	P.H.C. Nagal Jat (FBad)
20	Dr. Lavleen Aggarwal, CD, Sector-11, Panchkula	since 28-7-93	CHC Chaurmastpur
21	Dr (Mrs) Saroj Aggarwal, CD. Sector-11, Panchkula	12-11-92 to 30-6-96	PHC. Kuralı (Ambala)
22.	Dr (Mrs) Anshu Narula, GH, Panchkula	since 3/96	C H.C Chaurmastpur
23	Dr (Mrs.) Bela Sangla, GH, Ambala Cantt	23-2-95 to 30-6-96	PH.C Hatt (Jind)
24 [.]	Dr (Mrs) Dıpıka Gupta, CHC, Kalka	3-7-94 to 15-5-96	C H.C Pehowa
25.	Dr. Paramjit Singh, PHC, Barwala	25-8-94 to 30-6-96	PH.C Kalayat

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26.	Dr (Mrs.) Vandna Mohan, CD, Sector-11, Panchkula	8-9-93 to 30-6-96	PHC Salwan (Karnal)
27.	Dr. Usha Ranı, GH, Panchkula	21-7-93 to 3/96	PHC Gharaunda (Karnal)
28	Dr Vandana Jain, GH, Panchkula	1-8-94 to 31-5-96	PHC Jhansa (KKR)
29	Dr A PSodhi, GH, Panchkula	31-3-95 to date	C H C. Kalayat
30	Dr Rajesh Raju, P.H C Panchkula	11-1-95 to date	P.H.C Guda (KKR)
31.	Dr (Mrs.) Jasjit Kaur, MLA, Hostel Disp Chandigarh	8-4-94 to 31-5-96	PH C. Rasulpur (Yamun- agar)
32.	Dr (Mrs.) Manju Sarı Jaıtly, GH, Panchkula	since 22-11-94	CHC. Sadaura (KKR)
33.	Dr (Mrs) Anupam Gupta, GH, Panchkula	11-11-94 to date	C.H.C Shahabad (KKR)
34.	Dr Sanjıv K Trehan, GH. Panchkula	19-11-94 to 30-6-96	PHC Kuralı (Ambala)
35.	Dr. Deepak Jaın,MLGH. Yamuna Nagar	20-6-94 to 13-7-95	CHC Naharpur (YGR)
36	Dr (Mrs) Neena Ohri, MLGH, Yamuna Nagar	7-9-93 to date	PHC Muglanwali/ Naharpur (YGR)
37	Dr (Mrs) Kapıla Sawanı, GH. Karnal	4-5-94 to 30-6-96	PHC Kachhawa (Karnal)
38.	Dr R.S Chaudhary, GH, Karnal	5-7-94 to 30-6-96	P.H C Uplana (Karnal)
39.	Dr G L. Dhull, GH, Karnal	7-7-94 to 30-6-96	PHC Chaura
40	Dr J K Gulati, GH, Karnal	20-2-95 to 30-6-96	PHC Gagsina

After scrutinizing the reply of the department, the Committee orally examined the representatives of the Health Department To a querry made by the Committee, the Commissioner and Secretary to Govt. Health Department replied as under -

> "At present only 19 doctors out of 40 are on deputation. Out of these 19, 10 doctors are on deputation/posted only in the Civil Hospital, Punchkula It was further stated that these doctors are required in this hospital as the number of patients is around 900 per day, the number of which is much more than the patients visit in other hospitals of the State daily"

The Committee pointed out that keeping in view the requirement of these doctors, the department should get regular posts sanctioned for this Hospital In reply thereto, the Commissioner and Secretary, Health stated :-

"that the department has already moved a case to the Finance Department for getting these posts sanctioned, which contention was also supported by the representative of the Finance Department i e Special Secretary, Finance" The Committee also noticed that the information with regard to the posting of other staff on deputation, has not been supplied by the department, as desired in the questionnaire.

The Committee, is of the opinion that the Govt. should discourage the practice of posting of staff on deputation from one place to another.

The Committee, therefore, desired that the information of the last three years regarding the posting of other staff who were on deputation be also supplied to the Committee, at the earliest.

16. EMBEZZLEMENT/MISAPPROPRIATION OF FUNDS

The Committee sought the information from the department regarding the Embezzlement/misappropriation/irregularities of funds against the officers/officials of the department, noticed during the last three years, alongwith the information of those cases which are pending in any Court. The reply of the department is as under :-

1. Sh. Vijay Kumar

Sh. Vijay Kumar Clerk, CHC Gohana has embezzled an amount of Rs. 4500/and direction of recovery of the said amount was given to the Civil Surgeon, Sonepat. Sh Vijay Kumar filed Civil Suit in the court at Gohana and the Hon'ble Judge gave the decision on 31-3-94 in favour of the plaintiff. The department had field an appeal in the court of Session Judge, Sonipat. The Hon'ble Session Judge Sonipat has also given the decision on 29-8-96 in favour of the plaintiff. The L.R. has advised the department/.Advocate General Haryana to file R S.A in the High Court and the limitation of filing the R S.A. is upto 7-12-96

2. Sh Ramphal Singh Nain

Sh. Ramphal Singh Nam, Clerk has embezzled Government money Rs. 4,06,839.32. Department has lodged FI.R. against the employee with Hisar Police and the police has Registered the case and put-up the challan in the court The hearing of the case is fixed for 1-10-96

3. Sh. Inder Singh Clerk (Sonepat)

Sh. Inder Singh, Clerk has embezzled Government money Rs 8724.25. The Department has lodged F.I R. against the employee with Sonepat Police and the police has Registered the case and put-up the challan in the court. The hearing of the case is fixed for 22-1-97.

4. Sh. Tilk Raj, Clerk (Gurgaon)

Sh Tilk Raj, Clerk has has embezzled Government money Rs. 9464.55. The Department has lodged FIR against the employee with Gurgaon Police and the police has Registered the case and put-up the challan in the court. The hearing of this case is fixed for 14-1-97.



5. A theft of Rs 33385.35 paisa was done in Primary Health Centre, Miran. In this matter the defaulter Sh Sube Singh Accountant has already been chargesheeted under Rule-7 of Haryana Punishment and appeal Rules 1987 vide this office memo No. 76/S (73) 1E-I-93/211 dated 12-1-93. Sh. Sube Singh has submitted his reply to the charge sheet vide letter dated 4-7-95. A copy of explanation has been sent to Civil Surgeon, Bhiwani for comments

6 A theft of Rs. 7545.82 was done in the office of District Family Welfare Officer, Hissar on 14-2-87 The defaulter Sh Balbir Singh Accountant and Sh. Krishan Lal Assistant are being chargesheeted under Rule 8 of the Haryana Punishment and Appeal Rules 1987. The draft of chargesheet has not been received so far from Civil Surgeon, Hisar.

A complaint was received in this office regarding Mis-appropriation/shortage of store items in the office of B.F.W.O. Ambala A preliminary enquiry was conducted by Dr. K.N. Mittal the then D H S. Family Welfare A shortage of Rs 1,42,820-93 was found. In this matter the department had took a decision to conduct the internal Audit by the Account Officer (General) and Account Officer (FW).

8. Sh. Sham Lal Store Keeper G.H. Gurgaon has embazzled an amount of Rs 1,55,057/- official has been chargesheeted under Rule 7

The reply is awaited from the official However the recovery of the loss worth Rs. 1,55,057/- has already been started @ Rs. 1000/-p.m. and a sum of Rs. 58,000/- has been recovered upto 9/96

9 Sh. Vinod Kumar Store-Keeper, G.H. Rewari Stealed (Gas) Chulla. Department has lodged F.I R. against the employees with Rewari Police and the Police has registered the case and put up the challan in the court

During the oral examination of the department the Commissioner and Secretary, Health Department stated -

"that though there is no such case against any officers/ official during this specific period yet, the action is being taken against doctors who have been found guilty. They have been charge-sheeted and some of them placed under suspension"

"The Committee also sought information regarding the irregularities committeed in the office of Family Welfare Officer Ambala, the representatives of the department stated that the latest position of this case will be supplied to the Committee"

After going through the reply and the oral evidence of the department, the Committee desired that the case as stated above be expedited under intimation to the Committee.

The Committee be also supplied the details of the cases if any pending in any court against the officers/ officials of the department.

17. OFFICERS SENT ABROAD

In reply to the questionnaire of the Committee, the department replied that Dr. R.P. Taneja, M.O.G.H. Jind, Dr Narinder Arora, M.O. Saket Hospital, Panchkula, Dr. K.B. Kanwal, Civil Surgeon, Rohtak, Dr Subodh Kumar Nawal, M.S.T.B. Hospital, Hisar were sent abroad for training in various countries.

During oral evidence of the department, the committee pointed out that it has been noticed that after getting training from Abroad, most of the doctors started Private practice.

The Commissioner and Secretary to Govt. Haryana Health Department stated that it heppens rarely However, as and when it is noticed, the strict action is taken against the said doctor.

The Committee is of the opinion that in certain cases it has been noticed that Govt. Doctors do their private practice, in private clinics. It is a general complaints of the public in the State.

The Committee, therefore, desired that the department to keep watch to stop the private practice by the Government doctors. In case any doctor is found, as such, suitable action be taken against him.

The Committee be informed about the action taken by the department in the matter.

18. FUNDS TO VARIOUS SCHEMES

Asked about the details of the funds allocated by the Government for various schemes of the department during the last three years together with the scheme-wise thereof, the department replied, as under :-

(a)	Name of the Programme	1993-94 outlay (m lacs)	1994-95 outlay (1n lacs)	1995-96 outlay (11 lacs)
	Minimum Need Programme.	873.50	900 00	1062.75
1	Control of Communi- cable Disease	436 50	321 50	344 65
	Hospital/Dispensaries	329 15	347.85	468.94
	Other Programme	39.85	35 30	41.45
	Total	1679 00	1604.65	1917.79



 (b) 1. Minimum Need Programme.
 This inculdes continuance/opening of PHC/CHC and construction of buildings of Sub-Centres, Primary Health Centres and Community Health Centres In addition to the above, there is a provision of publicity in rural area, portable generators and telephones. These institutions have been set up as per National Health Policy to provide the Primary Health Care to the rural population.

Control of Communicable Disease. This is a 50% Centrally sponsored scheme. It includes purchase of medicines for the patients of Tuberculosis, Malaria Eradication Programme in rural and urban areas

- Hospitals/ To provide curative and preventive services in the hospitals in-Dispensaries cluding specialist services like surgery, medicine, gynae, ophthalmology, psychiatry, dentistry, radio diagnosis and Laboratory services including Blood Bank. In addition to the above, there is a provision of providing machinery and equipment and construction of building of hospitals.
- Other programme Under this programme, provision is made for grant-in-aid, improvement of health directorate and subordinate offices and other miscellaneous programme

(c)	S1. No	Name of the programme	Actual Exp 1993-94	Actual Exp. 1994-95	Actual Exp 1995-96
				Rs in lacs	
	1.	Minimum Need Programme	811 47	740.95	758.13
	2.	Control of Communicable Disease	es. 278.40	304 74	265 35`
	3.	Hospitals/Dispensaries.	319 86	471 54	501.76
	4.	Other Programmes	26 98	28 26	29.05
		Total :	1436 66	1545.49	1554 29
		Administrative charge	8.07	11.60	11 74

It is not possible to show the labour charges separately regarding construction of Primary Health Centres and Community Health Centres and Hospitals These figures are available with PWD B&R Department.

During the course of oral examination, the Committee pointed out that there is a variation in the amounts allotted and amount spent on various schemes. On a querry made by the Chairman, the Commissioner and Secretary, Health Department informed the Committee,

> "that these are Centrally sponsored schemes So far as the scheme 'Control of Communicable Diseases' is concerned 50% amount is

provided by the Central Government. Sometime it takes time to receive the money from the Central Government Recently Central Government announced to provide Rs. 11 crores to state Government for Malaria and T.B diseases. So far state Government have not received the amount and efforts are being made to get the same from the Central Government, in time."

The Committee after going through the reply of the Govt. as also after oral examination of the department is of the view that the department should make effrots to ensure the availability of funds in time so that the amount may be spent on the schemes in time. The Committee is also of the view that the purchase of medicines etc. if any, required may be made well in advance before the end of the financial year.

Therefore, the Committee desired that the department to take steps to make the fund available in time for the schemes stated above.

The Committee also desired that the expenditure on the schemes be also made in time and properly.

The Committee, further desired that the department to take steps to complete the purchase process well in time i.e. before the end of the current financial year.

The Committee further desired that the action taken on the points stated above, be supplied to the Committee at the earliest.

19. SANCTION OF SCHEMES AT THE FAG END.

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In reply to the questionnaire of the Committee relating to the sanction of various schemes, received by the department at the fag end of the year, the reply of the department is as under -

During the years 1993-94, 1994-95 and 1995-96 in Eleven cases Govt. Sanction for construction of Hospitals/Community Health Centres and Primary Health Centres buildings received at the fag end of the year. The reasons of late coming of the schemes are that Govt desired certain information in these cases which took time for submission of the same.

During the oral examination, the Committee pointed out that in certain cases the sanction of the Government was not received in time The Commissioner and Secretary, Health Department stated -

> " that during the financial year 1993-94, 1994-95 and 1995-96, the sanction of Government with regard to the construction of 11 buildings was received very late. These buildings include the General Hospitals at Tohana, Kaithal and PHC, Ratia In these cases, the sanction of the Government was received during the period from January to March Therefore, the funds could not be utilised in time.

The detail of buildings to be constructed is as under :

List of medical institutions for which Govt. administrative approval received at the end of the year 1995-96 -

	ter No. & Date vide uch propposal sent to Government	Letter No. & Date vide which Govt made querry	Letter No. & Date vide which Reply of Govt Querry was sent	Letter No & Date vide which Sanction was received
1	2	3	4	5
1-G.H Tohana	1/6-3 Constn /501	20/101/95-5HB III	1/6-3 Constn-95/850	20/101/95-5HBIII
	dt 5-9-95	dt 13-11-95	dt 21-12-95	dt 31-1-96
2-G H Kaithal	24/15-3 Constn/737 dt 16-11-95			20/80/95-5HBIII dt 31-1-96
3-G.H Jind	1/44-3 Constn /846 dt 21-12-95		_	20/90/95-5HBIII dt 14-3-96
4-PH.CMug-	12/15-3 Constn/441	20/98/95-5HBIII	12/15-3 Constn/842	20/98/95-5HBIII
alwalı	dt 21-8-95	dt, 14-11-95	dt 21-12-95	dt 31-1-96
5-P.H.C	15/25-3 Constn/393	20/213/89-5HBIII	15/25-3 Constn/843	20/213/89-5HBIII
Chuli-Bagarian	a dt 8-8-95	dt 14-11-95	dt 21-12-95	dt 31-1-96
6-P.H.C -Darbı	2/13-3 Constn/413	20/95/95-5 HBIII	2/13-3 Constn/845	20/95/95-5 HBIII
	dt 11-8-95	dt 15-11-95	dt 21-12-95	dt. 31-1-96
7-P.H C -Baloo	12/15-3 Constn/169	20/125/92-5HBIII	12/15-3 Constn/503	20/125/92-5HBIII
	dt. 20-3-95	dt 5-5-95	dt 5-9-95	dt 31-1-96
8-P.H C -	2/20-3 Constn/482	20/335/95-5HBIII	2/20-3 Constn/843	20/335/95-5HBIII
Kachhawa	dt. 29-8-95	dt 13-11-95	dt. 21-12-95	dt. 26-3-96
9-C H.C. Ratia . (Hisar)	18/10-3 Constn /62 dt 6-2-95	_		20/43/90-5HBIII dt 8-3-95
10.PH.C Popra (JInd)	18/10-3 Constn/62 dt 6-2-95	_		20/192/93-5HBIII dt. 8-3-95
11.PH.C Nagina	2/47-1 Constn 95/386	20/94/95-5HBIII	2/47-1 Constn /	20/94/95-5HBIII
(Gurgaon)	dt 8-8-1995	dt. 15-11-95	95/851 dt. 21-12-95	dt 31-1-96

The committee desired that the department to take setps for getting the timely sanction of the schemes from the Government.

The Committee also desired that the progress made on the construction of building of Hospital, as stated above, be intimated to the Committee.

20. ANNUAL ADMINISTRATIVE REPORT

On a question made by the Committee, regarding the position of Annual Administrative Report of the Department, the departmental representatives were orally examined

During the course of oral examination, the representatives of the Department stated that the Annual Administrative Report for the year 1992-93 has been received

duly printed. So far as the reports for the year 1993-94 and 1994-95 are concerned, the same have been sent to the press for printing The report for the year 1995-96 has been sent for the approval of the Cabinet.

The Committee is of the view that the department should make efforts to complete and publish the Administrative Reports upto date, as the same are already delayed much.

The Committee desired that the department to take steps to expidite the preparation/publication of the administrative reports, at the earliest, under intimation to the committee.

21. ENCROACHMENT OF LAND/PROPERTY:

The Committee asked the dapartment to supply the detail of the persons/parties who have encroached upon property/land of the department, during the last three years, alongwith the action taken The reply of the department is as under -

(i) G.H. Hisar :

The civil surgeon Hisar has intimated this office that about 135 private persons have encroached the land taken from Govt. Live Stock Farm Hisar for the extension of hospital The Civil surgeon has filed the case in the court to get the encroachment removed. The case was fixed for 13.8.1996, further intimation is awaited from the Civil Surgeon, Hisar.

(ii) Old Building of G.H. Sonepat :

The Police Department has set up a police post in the premises of old General Hospital, Sonepat. The Govt. has been requested to remove the police post vide this office letter No. 1/62/- 1 Construction-96/200 dated 15-5-96 the Govt vide No. 20/ 96-5HB-III dated 25-5-96 have written to Home Deptt for necessary action.

After going through the reply, stated above, the Committee during the oral evidence pointed out that a perusal of the reply reveals that encroachment on certain lands is a process of longtime The committee is of the view that it was made possible due to the negligence of concerned officers/officials during which tenure this encroachment was made.

The Commissioner and secretary, Health Department stated ·

"that the department is making all out efforts to get the possession vacated from the persons who have encroached upon the land. It was also stated that at one place the Haryana police has also encroached upon the land of the department for which the matter has been taken up with the Home Secretary, Haryana."

In view of the position stated above, the committee desired that the department should take effective steps to get the said land vacated under intimation to the Committee.

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22. PRIVATE PRACTICE BY DOCTORS

The Committee asked the department to supply the information whether doctors are allowed private practice and if not whether the departments have any mandatory provision to check this practice of running private hospitals in the State by the Govt. Doctors. The department informed the Committee as under .-

- (a) HCMS Doctors are not allowed private practice as the Govt., of Haryana has banned the private practice in Haryana State. They are paid N P.A in lieu of private practice
- (b) There is no mandatory provision in this regard. However the department has constituted a flying squad in cases of complaint.

During the oral evidence of the department the Commissioner and Secretary stated :

"that private practice is not allowed to the Govt Doctors and doctors are being paid Rs 900/- p m as non-practising allowance. It was further stated that in the past action has been taken against about 30 doctors who were found involved in private practice and $\frac{1}{\xi}$ some of them have been chargesheeted. It was further stated that during the last three months the services of 4-5 doctors have been terminated on being found guilty for this."

The Committee is of the view that it has been noticed that in some of the cases the doctors are running their own clinics causing great in-convenience to the patients of the State

Therefore, the committee desired that the Department to take effective steps to check and stop this practice so that there is no exploitation of the people of the State.

The Committee be also informed about the action taken in the matter.

23. VEHICLES

(a) On being asked about the total number and type of Vehicles with the department, the reply submitted by the department is as under .-

There are 456 vehicles with the department Justification for maintaining such a big fleet is that timely implementation of the health activities such as family welfare programme, Malaria, TB, Leprosy, eradication, AIDS, Immunisation etc providing transportation sevices for food sampling and providing health services for natural calamities

Detailed is given at Page 21 --

Detail of Vehicles Type wise and District wise

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No.	District	AMB Car	AMB M&M Car Jeep	ircaker Matador Bajaj	07.016	Mazda	Canter	land	Ford	Toyota Toyota	~	Тоуоtа	LICANCI	rreaker marun Gypsy	AWN NSN	Tata Mobile	lotal	Kemarks
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-	Ambala	e	18	5	2		6	1	1	-	-	•		03	•		38	
5	Bhiwanı	1	17	6	1	ı	-	•	7	-	I	·	2	1	·	ı	33	
ŝ	D.G.H.S	12	7	9		•	ı	•	•	-	-	1	1	7	•	12	43	
4	Farıdabad	I	16	ŝ	2	1	1	-	-	•		s	Ч	-	•	,	28	
S	Gurgaon	l	20	6 7)	7	,	I		-	1	·	•	•	1	۰	,	30	
9	Hisar	7	27	ŝ	ъ		1	1	-	-	•	٠	•	1	1	•	42	
7	Jud	-	14	2	1	-	I	ı	ı	-	،	•		-	•	,	22	
~	Kurukshetra	•	15	4		,	1	,	-	1	•	ı	•	1	•	•	24	
9.	Karnal	1	15	2	-	1	1	-	,	1	•	,	Ι	-	1		26	
10	Kaithal	1	6	শ	2	,	،	•	'		ı	•	•	I	ı	,	17	
11	Narnaul	1	16	б	-	•	1	•	،	1		۰	•	I	,		24	
12	Panipat	1	4	£	1	•	7	•	,	1	•	•	,	П	ŀ	•	12	
13	Rewarı	ı	٢	4	-	٠	1	٠	1	۲	ų	ı	•	1	ı	ı	15	
14	Rohtak	1	22	ŝ	m		1	•	7	ı	•	•	7	1	•	ı	38	
15	Sirsa	1	17	£	H	•	1		-	H	•	,	•	•	,	ı	25	
16.	Sonipat	1	13	S	7	,	7	·	•	Π	4	,	١	ı		ı	24	
17	Yamunanagar	u I	6	2			п	ł	ı	L I	t	•	ï	-	ı	ı	15	
	Total	53	245	63	25	6	18	, 4	=	Ξ	ς.	-	1	18	7	12	456	

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(b) The Committee further asked the department to know the total amount spent on repair/maintenance of vehicles, during the last three years, in response to which the department replied as under :-

(a) Statement showing the total amount spent on repair/maintenance of each vechicle in possession of the department during the last three years district-wise is as under .-

Sr. No	District	Total Vehicle	Year	Year	Year	Total Expenditure
1.	Ambala	37	41,816	47 443	51,988 -	1,41,247
2.	Bhiwani	32	92,285	81,088	1,06,979	2,80,352
3	Chandigarh	31	53,495	1,17,235	64,360	2,35,090
4	Fandabad	29	49,619	60,028	71,947	1,81,594
5.	Gurgaon	30	46,492	54,062	65,657	1,66,211
6.	Hısar	42	57,430	58,358	66,348	1,82,134
7.	Jind	25	1,08,454	1,37,341	1,58,839	4.04.634
8.	Karnal	25	1,00,270	60,508	1,60,326	3,21,105
9.	Kathal	17	11,843	17,031	183,892	47,766
10	Kurukshetra	27	25,505	22,360	26,374	74,239
11.	Narnaul	24	1,43,201	1,58,967	1,58,667	4,60,885
12.	Panipat	11	15,083	28,907	39,284	83,244
13	Rohtak	39	1,46,230	1,56,695	1,93,657	4,96,582
14.	Sompat	24	30,459	23,013	27,772	81,274
15.	Sırsa	25	1,94,544	1,24,074	1,15,880	4,34,499
16	Rewari	14	12 372	16,594	21,251	50,217
17.	Yamuna Nagar	14	17,563	19,139	23,728	60,460
	Totai	445	11,46,661	11,82,843	13,71,949	37,01,453

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EXPENDITURE ON VEHICLES

(b) There are two central workshops which are located at Chandigarh and Rohtak. Seven Mobile Maintenance Units are functioning at the following stations -

Headquarters of the unit . Districts allotted 1 Chandigarh Ambala, Yamunanagar, Panchkula/Chd Hqrs 2. [•] Kurukshetra Kaithal & Kurukshetra 3. Karnal Karnal, Sonipat and Panipat 4. Gurgaon Gurgaon & Faridabad 5 Rohtak Rohtak, Rewari and Narnaul 6. Bhiwani Bhiwani & Jind 7 Hissar Hissar & Sirsa

These units are visiting the allotted districts for 10 days in a month as per tour programme and during this period they repair and do maintainence work of the ve-

hicles of that district which are allotted to them. Central Workshops are performing the work of major repair as engines overhauling, gearbox, diferential overhauling and painting etc Mobile Maintenance Units are doing minor repair and running repair, inspection of oil, diesel and maintaining store of running repair parts.

(c) No case of irregularity has come to the notice of this department.

When commented by the Committee that the perusal of the detail of expenditure on repair reveals that in certain cases like at Jind, Sirsa, Narnaul the expenditure of repair/maintenance is much higher, the witness explained the position that :

"the expenditure on the maintenance depends upon the condition of the vehicles. At the same time we have also to look as to how many vehicles are on the road and how many vehicles are off the road".

After the oral evidence of the representatives of the department, the Committee was of the view that a large number of vehicles are required to be condemned. A heavy amount is being spent on the repair/maintenance of these vehicles. Besides financial loss, this definitely may affect the efficiency of the smooth working of the department.

The Committee, therefore, desired that the department to look into the matter and take effective steps to replace the condemnable vehicles with new one, under intimation to the Committee.

24. STOCK/PHYSICAL VERIFICATION

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To a question whether the physical verification of stores etc. is being conducted by the Government regularly, the Government in their reply stated :-

(1) Every year instructions are re-iterated regarding physical verification of the stock and store by the Directorate to all the field offices. These physical verifications are to be carried out by the committee of officers constituted by the respective Civil Surgeons/PMO etc of the district No report about shortages was received as a consequence of these checking except one i.e from civil surgeon Ambala concerning to PHC Ambli in August, 1996. The information lacked details of shortage and person found guilty/responsible for same . As such civil surgeon Ambala has been requested to send the detail of the case

(1) Physical verification was done of insecticides in the field by officers from the Directorate during the year 1992 & 1993 details of which are as following :-

<u>Sr. No.</u>	Officers	District
1	Deputy Director (Nutrition)	Ambala, Jind and Kathal
2.	Civil Surgeon (Headquarters)	Yamunanagar
3.	Deputy Director (Malaria)	Bhiwanı & Rohtak
4.	Deputy Director (FW)	Ambala
5.	Dupty Director (Epidemology)	Karnal



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The physcial verification of insecticides at PHC Pinjore was done by Deputy Director (Nutrition) on 22-5-1993 and Malathion was found short by five drums. A detailed enquiry was conducted about it and it was decided to chargesheet Sh. K.L.Grover (MPHS) under rule 7 and to chargesheet Shri Badri Singh (MPHS) and Dr. Parjesh Khera, MO, PHC Pinjore under rule 8 of HCS rules.

(iii) In 1995-96 Physical verification of all transport stores/stocks were conducted through responsible officers of the department at Headquarter by consisting committee by the Director General Health Services and at the districts by the Civil Surgeons. No shortage/surplus was reported. However no surprise checking was conducted.

(b) 2 cases

1. Distt., Gurgaon 1,55,057/-

2. Distt, Rewari (Gas) Chulla Kitchan

1. Sh. Sham lal store keeper GH Gurgaon has embezzled an amount of Rs. 1,55,057 during 1984 to 1991 The official has been charge-sheeted under rule 7 vide this office memorandum No. 76/S(34)-5EI-95/8461 dated 9-11-95 The reply is awaited¹ from the official

2. Sh. Vinod Kumar, Storekeeper, GH, Rewarı Stolen (Gas) chulla kitchan during 1993 The official has been suspended vide this endst no. 92/(5)/-5EI-93/5104 dated 30-8-93.

(11) The total value of Malathin found short is Rs 8664 and Dr. Parjesh Khera has been served a charge sheet under rule-8 vide letter No 94/1104/2E-4/2981 dated 22-8-95 by the Directorate. Similarly civil surgeon Ambala vide letter No. 70/ B-1-81/6 PH-96/826 dated 2-9-96 of PH branch has been ordered to prepare the draft for charge sheet under rule 7 against Sh Badri Singh (MPHS)

(iii) Every year instructions are reiterated regarding physical verification of the stock and store by the Directorate to all the field offices. These physical verifications are to be carried out by the Committee of officer constituted by the respective Civil Surgeon/PMO etc of the district. No report about shortage was received as a consequence of these checking except one i e from civil surgeon Ambala, concerning to PHC Ambli in August, 1996 The information lacked details of shortage and person found guilty/responsible for same. As such Civil Surgeon, Ambala has been requested to send the detail of the case.

(1v) No case of shortage of stock pertaining to transport was found.

(c) (1) The recovery of loss worth Rs. 1,55,057 from Sh. Sham Lal store keeper has already been started @ Rs 1000 p.m and a sum of Rs. 58,000/- has been recovered upto 9/96.

(2) Department has lodged FIR. against Sh Vinod Kumar store keeper with Rewari police and the police has registered the case and put up the challan in the court (ii) No case of shortage pertaining to transport stores hence no recovery is to be made

Commenting upon the unportance of physical verification and further action against the delinquent officers/officials, the Commissioner and Secretary, Health said :-

> "that instructions are reiterated/issued to the District Headquarters to conduct the physical verification of stores every year. It was further stated that appropriate action is taken in case any official is found guilty"

It was further stated by the Director General Health Services that to stop any irregularity in future strict supervision will be made by the Department.

The Committee, therefore, desired that the department to adopt suitable measures to stop irregularity or loss in stocks/stores of medicines etc.

The Committee further desired that the action in the matter stated above be expedited under intimation to the Committee.

25. SUB-STANDARD MATERIAL

The Committee asked the department to supply the information regarding sub-standard material of building or machinery etc., if any, detected during the last three years, alongwith the detail of action taken. The department replied

Construction of PHC Jamalera Building (Sirsa Distt)

(i) In the Public Grievences Committee Meeting held in February, 1994 it was brought to the notice of Health Minister that the Material used by the P.W.D B & R for the construction of Primary Health Centre Jamalera building is not of the good mark. Therefore, she asked for the sample testing of the material so used by the P.W.D. The Civil Surgeon Sirsa/Executive Engineer (PW.D. B & R) Sirsa and Director Research Laboratory (PW.D. B.&R), Hissar were requested to get the material tested from Director Research Laboratory (PW.D. B & R) Hissar. The matter is still under process

(ii) No complaint regarding declaration of sub-standard Machinery purchased during the last 3 years have been received.

While witnessing before the Committee, the departmental representative could not satisfy the Committee regarding the sub-standard material used by the P.W.D. (B&R) Department in the construction of P.H.C. Jamalera building in District Sirsa.

The Commissioner and Secretary, Health stated :-

"that the construction work of this building is going on. Samples of sub-standard material had been taken but no report has been received so far, inspite of the fact that I have spoken to the E-I-C,



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P.W.D. (B&R). Now I shall take up the matter with the Secretary to Government, B&R Department in this regard".

The Committee during evidence of the department took a very serious view that inspite of the fact that sub-standard material was being used for the construction of PH.C. Jamalera (Sirsa) Building and more than two years have been lapsed when it was detected but neither the samples of material have been tested nor any action has been taken against the defaulters by the P.W. (B&R) Department.

The Committee is of the view that Health Department to pursue the matter with Secretaries level to obtain the report from B&R Department. In the meantime payments for that work may be kept in abeyance till the decision on the report is taken. The Committee further is of the opinion that this building could prove to be a dangerous one in future

After going through all these asfects, the Committee desired that the dcpartment to take immediate steps to expedite the matter under intimation to the Committee at the earliest.

26. SCHEMES FULLY/PARTLY SPONSORED BY GOVT. OF INDIA

The Committee sought the information regarding the detail of schemes which are fully or partly sponsored by the Government of India, alongwith the detail of allocated of fund and its utility The reply is :

The National Welfare Training and Human Resources and Service Development Population Project popularly known as India Population Project (IPP-VII) was sanctioned by the Govt of India. The duration of this Project is upto 31-12-97. The yearwise details of amount received from Govt. of India and expenditure done is as under :-

Year	Amount received from Govt of India	Actual Expenditure	State Govt. Share	
1990-91	300.00			
1991-92	500 00	244 03	24.40	
1992-93	621.00	805.63	80.56	
1993-94	1814 00	1276.90	127.69	
1994-95	516.28	6921 10	69 10	T;
1995-96	23.33	467.73	46 77	,
1996-97		109 98	10.00	
(Upto 31-7-96	5)			
Grand Total	3776 94	3595.37	358.52	

	Released by vt. of India	Exp	enditure	
	in lacs		in lacs	
1993-94	46.00		28.05	
1994-95	44 14		25.00	
1995-96	17.87		7 04	
1996-97			2.40 (Tentat	tive)
(iii) Name of the NME Plan Scheme in lac	0	Expenditure	Central Share	State Share
1993-94	475.70	444.60	222.30	222.30
1994-95	426.32	415.56	207.78	207.78
1995-96	411.20	379 00	189.50	189.50
1996-97	411.20	411.20 (Expected)	205.60	205.60

(ii) National Programme for Control of Blindness is cent Per-cent centrally sponsored scheme.

(1v) Family Welfare Programme is a Cent per-cent Centrally sponsored scheme. The schemewise details of Budget estimates and Actual expenditure incurred during the year 1993-94, 1994-95 and 1995-96 is given in the enclosed statements. The amount of Budget Estimates sanctioned for each scheme for the year 1996-97 is also given in the said statement. As regards amount spent from 1-4-96 to 30-6-96 during the year 1996-97, it is stated that the figures of expenditure are yet to be consolidated and reconciled with the Govt of India are given hereunder :-

Year	Budget (in lacs)	Expenditure (in lacs)	
1993-94	2284 61	2191.6	
1994-95	2464-62	2756.34	
1995-96	3184.08	2786 32	
1996-97 (Upto 9-8-96)	3930-81	455.05	

The tentative expenditure booked by A G Haryana from 1-4-96 to 30-6-96 is Rs. 455.05 lacs.

The oral reply of the Commissioner and Secretary, Health is that the allotment of fund and expenditure in I.P.P. VII scheme is quite satisfactory. Out of the budget of about 42 crores appoximately 35.95 crores rupees have been expended so far. Beside this, we have also received an additional amount recently.



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Regarding a query made by the Committee on the expenditure in National Programme for Control of Blindness scheme, the Commissioner and Secretary said

"It is a centrally sponsored scheme The fund is mostly released by the Government of India in the month of March During the year 1993-94, it was released on 29th March, in 1994-95 on 7th March and in 1995-96 on 26th March."

On being pointed out further by the Committee, it was stated :

"that the amount so received in the month of March is got revalidated to make the expenditure in the next financial year. However, the performance of department on blindness in the state is satisfactory"

When the Committee desired to know about Maleria, the representative of the department informed .

"that the state Govt have provided the fund much more than the budgetory provision for the year and the entire amount has been spent. The Central Govt have also announced to provide Rs. 11 crores to state but inspite of the best efforts being made, at the ^{3/2} higher level, the state Govt have not received the amount. The central Govt., in reply to letter, informed the state Govt, that medicines worth crores of rupees have been supplied to the State Govt. . However, we are making efforts to get this amount from the Central Govt.".

After going through the reply of the department, the Committee desired that the Govt. to make efforts to get the fund from the Central Govt. for various schemes sponsored by the Govt. of India.

The Committee further desired that the amount of Rs. 11 Crores announced by the Government of India be got released.

The Committee be intimated about the action taken in the matter.

27. NEW GOVERNMENT HOSPITALS/DISPENSARIES

To the questionnaire of the Committee regarding the new hospitals/dispensaries set up in the State during the last three years, the reply of department is as under :-

(1) During the last three year following Institutions are set up in the State

Hospital	1(Panchkula)
Dispensary	3(Old Hospital Sonepat, Mata Mansa Devi and C M. Residence)
PrimaryHealth Centre -4	(Ugha, Chulkana, Fırozpur, Bangar and Bhadra.
Community Health Centres - 4	(Mirpur, Arya Nagar, Bondkalan and Sadhoura).

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There is no financial assistance received from any Society/G.O.I.

The expenditure is as under :-

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	<u>1993-94</u>	<u>1994-95</u>	<u>1995-96</u>
Hospital	42.57	54.18	55.42 lakhs
Primary Health Centre	115.95 (61 PHC)	155.97 (for 65 PHC)	205.13 (for 66 PHCs)
Community Health Centres	117 96 (for 28 CHC)	184 98 (for 31 CHC)	288 44 lakhs (for 32 CHC)
Dispensaries	-	-	3.91 lakhs
		(fo	r 3 Dispensaries)

(ii) As regards the quantum of modern medical equipment supplied to these institutions is stated that indents for the new as well as for the old health institutions, established in the respective districts are sought from Civil Surgeons every year. After screen the indents, the medical equipment is supplied to the Civil Surgeons, subject the availability of the funds. Civil Surgeons in turn distributes the medical equipment to the new/old health institutions in the district as per their need requirement.

While witnessing the departmental representatives the Committee pointed out that in the Civil Hospital Naraingarh large amount of funds is being spent on the payment of electricity bills. The Committee further observed that this fact be got examined/checked by the department.

The Committee was further of the opinion that in most of the hospitals generators are not in working condition and during emergency patients have to face great inconvenience during break-down of electricity

The reply of the Commissioner and Secretary, Health is .

"Two aspects are involving in it. One is availability of generators and other capacity of the generators. The generators of large capacity are more expensive The Chief Medical Officers have been asked to get the required funds for the repair of generators etc. The Director, Health Services has also been asked to inspect the working of such type of equipments "

The Committee also pointed out that in certain Govt Hospitals/Dispensaries adequate staff has not been provided, in response to which Commissioner and Secretary has stated that matter will be looked into.

Therefore, the Committee, recommend that the department to take effective steps for the repair/maintenance of equipments like generators etc., at the earliest under intimation to the Committee.

The Committee further desire that department to provide emergency lights for the Operation Theatres and Emergency Wards of the Hospitals in the state.

28. DRUG INSPECTORS :

To the questionnaire of the Committee, the department supplied the information to the Committee. The information regarding the duties of Drug Inspectors supplied by the department is as under :-

Duties of Drug Inspectors :

Subject to the instructions of the controlling authority, it shall be the duty of an Inspector authorised to inspect premises licensed for the sale of drugs :-

(1) to inspect not less than twice a year all establishments licensed for the sale of drugs within the area assigned to him;

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- (2) to satisfy himself that the conditions of the licenses are being observed.
- (3) to procure and send for test or analysis, if necessary, imported packages which he has reason to suspect contain drugs being sold or stocked or exhibited for sale in contravention of the provisions of the Act or Rules thereunder.
- (4) to investigate any complaint in writing which may be made to him;
- (5) to institute prosecutions in respect of breaches of the Act and Rules thereunder,
- (6) to maintain a record of all inspections made and action taken by him in the performance of his duties, including the taking of samples and the seizure of stocks, and to submit copies of such record to the controlling authority;
- (7) to make such enquiries and inspections as may be necessary to detect the sale of drugs in contravention of the Act,
- (8) when so authorized by the State Government, to detain imported packages which he has reason to suspect contain drugs, the import of which is prohibited.

Duties of Inspectors specially authorised to inspect the manufacture of drugs :-

Subject to the instructions of the controlling authority it shall be the duty of an inspector authorized to inspect the manufacture of drugs :-

- (1) to inspect not less than twice a year, all premises licensed for manufacture of drugs within the area allotted to him and to satisfy himself that the conditions of the licence and provisions of the Act and Rules thereunder are being observed;
- (2) in the case of establishments licensed to manufacture products specified in Schedule 'C' and C(I) to inspect the plant and to process of

manufacture, the means employed for standardizing and testing the drug, the methods and place of storage, the technical qualifications of the staff employed and all details of location, construction and administration of the establishment likely to affect the potency or purity of the product;

- (3) to send forthwith to the controlling authority after each inspection a detailed report indicating the conditions of the licence and provisions of the Act and Rules thereunder which are bing observed and the conditions and provisions, if any, which are not being observed;
- (4) to take samples of the drugs manufactured on the premises and send them for test or analysis in accordance with these Rules;
- (5) to institute prosecutions in respect of breaches of the Act and Rules thereunder.

Asked about the views of the Govt. on working/performance of the Drug Inspector, the Commissioner and Secretary, Health replied :

"There is always scope of improvement in it. A vigil is kept on it. Every Drug Inspector is required to conduct checking twice a year. But sometime it could not be possible due to shortage of vehicles."

As regards, the detail of complaints, if any, received by the department from any quarter, the Commissioner and Secretary stated as follows .-.

"The said information is not readily available. The same will be supplied to the Committee, as desired."

The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years.

The Committee further is of the opinion that the detail of the cases, if any, instituted in any Court under relevant Act/Rules during the last three years for breach of Act against any party be supplied. The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act, if any, detected during the last three years, be supplied to the Committee.

The Committee further is of the opinion that the detail of any irregularities, if any, detected during the last three years of the licenced manufacturer of drugs in contravention of the provision of the Act/Rules be supplied.

The Committee be also informed about the action taken in the matter.

29. FOOD INSPECTOR :

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In reply to the questionnaire of the Committee, the duties of the Food Inspector, supplied by the Department are as under .-

Duties of the Food Inspectors - It shall be the duty of the Food Inspector :-



- (a) To inspect as frequently as may be prescribed by the Food (Health) Authority or the local authority all establishments licensed for the manufacture, storage or sale of an article of food within the area assigned to him;
- (b) to satisfy himself that the conditions of the licenses are being observed;
- (c) to procure and send for analysis, if necessary, samples of any articles of food which he has reason to suspect are being manufactured, stocked or sold or exhibited for sale in contravention of the provisions of the Act as Rules thereunder,
- (d) to investigate any complaint which may be made to him in writing inrespect of any contravention of the provisions of the Act, or Rules framed thereunder;
- (e) to maintain a record of all inspections made and action taken by him in the performance of his duties, including the taking of samples and the seizure of stocks, and to submit copies of such record to the Health Officer or the Food (Health) Authority as directed in this behalf;
- (f) to make such enquiries and inspection as may be necessary to detect the manufacture, storage of sale of article of food in contravention of the Act or Rules framed thereunder;
- (g) to stop any vehicle suspected to contain any food intended for sale or delivery for human consumption;
- (h) when so authorised by the health officer, having jurisdiction in the local area concerned or the Food (Health) Authority, to detain imported packages which he has reasons to suspect contain food, the import or sale of which is prohibited;
- (1) to perform such other duties as may be entrusted to him by the health officer having jurisdiction in the local area concerned or the Food (Health) Authority.
- (j) 9-A Local (Health) authority to send report to person concerned -The Local (Health) authority shall within a period of ten days after the institution of prosecution forward a copy of the report of the result of analysis in Form III delivered to him under Sub-rule (3) of Rule 7 by registered post or by hand.

After going through the reply and oral examination of the department, the Committee is of the view that the Government to supply a detail of the Com⁻¹ plaints, if any, received by the department during the last three years regarding Food Inspectors etc. under intimation to the Committee.

30. PURCHASE OF MEDICAL EQUIPMENTS ETC.

The Committee asked the department to know the criteria adopted for the purchase of medical equipments and medicines to the hospitals and dispensaries. The reply of the department is as under -

The purchase of 75% medicines equipment is done centrally at the State Headquarter. Every year a meeting of technical experts specialists is arranged in the beginning of the financial year and model indent of the medicines/equipment proposed to be purchased is prepared. The indents so prepared are circulated throughout the State for sending the requirement taking into account the old stock available with them. The demand received are consolidated and the purchases made from approved sources/Director Supplies & Disposal's, Haryana Rate contract firm. As per the procedure laid down by Govt from time to time. The supply orders upto 5.00 lacs for the items available on rate contract or available with the approved source on the lowest basis are placed by the Directorate, and for purchase above 5 00 lacs the proposals are sent to the Director Supplies & Disposal Haryana for seeking the approval of competent authority i e Standing Purchase Committee (Lower) upto 8.00 lacs, Standing Purchase Committee higher upto 15 lacs and High Powered Purchase Committee above 15.00 lacs as the case may be Instructions against the supply orders issued by the Director Supplies & Disposal, are issued by this Directorate Also inspection committees are constituted by this office to ascertain the quality & quantity of the medical equipment before the despatch of the goods to the consignees. At the district level/consignee level, Goods are accepted after due inspection of the super inspection committee in accordance with the Govt, instructions,

During the course of oral examination, the representatives of the Govt. stated that the material amounting to Rs. 6 crores is likely to be approved by the high powered committee

The Committee asked the department to ensure that the said material be purchased well in time so that it may not lapse.

The Committee, therefore, desired that the action taken in the matter be intimated to the Committee.

31. LABORATORIES :

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The Committee asked the department to supply the detail of functioning of State Food Laboratory, Chandigarh, Drugs Laboratory, Chandigarh and the State Bacteriological Laboratory, Karnal, alongwith the strength of staff, their present posting with date etc. The reply is as under -

Functioning of State Food, Excise & Water Laboratory Haryana at Chandigarh.

The State Food Laboratory, Haryana at Chandigarh is analysing all types of food samples received under the provisions of Prevention of Food Adulteration Act (37 of 1954), 1954 which is a Central Act. For the proper implementation of this Act, the Haryana Govt. has notified Director General of Health Services, Haryana, as the Food (Health) Authority for whole State of Haryana All the Civil Surgeons, all the District Health Officers, all the Senior Medical Officers/incharge of Civil Hospitals at Tehsil level and all Medical Officers incharge of Primary Health Centres have been notified as Local Health Authority for the implementation of PFA Act in their respective jurisdiction The Govt Food Inspectors are directly under the control of



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Local Health Authorities. The Food samples of 12 districts i e Karnal, Panipat, Hissar, Sirsa, Rohtak, Jind, Narnaul, Rewari, Gurgaon, Faridabad, Kurukshetra and Yamuna Nagar are analysed at State Food Laboratory, Haryana at Chandigarh and the samples of remaining 5 districts i e. Ambala, Panchkula, Kaithal Sonepat and Bhiwani are analysed at District Food Laboratory, Karnal The State Food Laboratory is working under direct control of Director General Health Services, Haryana.

The Food samples seized by the Govt Food Inspector under the supervision of Medical Officer authorised by the Local Health Authority who issues a paper slip to the Food Inspectors. The Food Inspectors paste the paper slip on the sample bottle in such a manner that it goes round completely from bottom to top of the container bearing the signature and code number and serial No of the Local Health Authority and carry at least four distinct and clear seals on the sample bottle as required under Rule 16 of PFA Rules 1955 and one seal of the Supervisory Medical Officer is fixed on the neck of the sample bottle. The Food Inspector shall send one part of the sample for analysis immediately to the Laboratory and no later than the succeeding working day and the remaining two parts of the sample to the Local Health Authority in the same manner by any suitable means as required under Rule 17 of the PFA Rules 1955.

The Food samples in sealed condition are received in the Laboratory by a Clerk/Any person authorised by the Public Analyst The seals of the samples are compared with the seal impression received separately as required under Rule 18 of the PFA Rules 1955 by the Dy Public Analyst as authorised under rule 7 of the PFA Rules 1955. Dy. Public Analyst will compare the seals and note the condition of seals thereon. The sample will be opened and coded both by Dy Public Analyst and Public Analyst. The sealed samples are handed over to the analytical hands for their analysis. Different Parameters of the samples are analysed by different analytical hands. The complete analysis of one sample is not done by one analytical hand. For example in the case of oil samples, Four to five analytical hands are involved for its analysis. This is being done to maintain the secrecy, co-relation of analytical data and to have a check and counter check on the analysis of the samples. As soon as the analysis is completed, analytical hands submit their analysis report to the secrecy branch where the compilation work is done under the supervision of Dy. Public Analyst. After compilation, the report is put up to the Public Analyst for final opinion and signature. Thereafter, the reports are sent to the concerned Local Health Authority well within the stipulated period for proceeding further in the matter

It is also worth to mention here that this laboratory is also undertaking the research/study work as and when directed by the Director General of Health Services, Govt of India for laying down the standards of various food articles. This laboratory is also making collaborated study of various methods developed by the Central Food Laboratories/other institutions to know the reproducibility of the methods.

This laboratory also receipts liquor samples seized by the Police Deptt and Excise Deptt. In addition to the above work analysis of water samples is also undertaken by this lab

The staff position of State Food, Excise and Water Laboratory, Haryana at

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Annexure-B

STATE DRUGS LABORATORY, CHANDIGARH

The State Drugs Testing Laboratory, Haryana is functioning since 1966 headed by Government Analyst. The functioning of the Laboratory has been devided into three main sections namely Chemical, Bacteriological and Pharmacological being supervised by three senior Scientific Officers of respective specializations with the help of following staff :-

2. Senior Analytical Assistant	4
3. Chemist	1
4. Junior Analytical Chemist	2
5. Assistant	1
6. Laboratory Technicians	5
7. Clerk	3
8. Laboratory Attendant	10
9. Packer	1
10. Peon	2
11. Sweeper	2

Most of the Scientific personnel are post-graduate and a few of them have also acquired training from C.D.L., Culcutta in different fields of analysis.

The Laboratory is well equipped for analysing the samples received under Drugs & Cosmetics Act, Excise Act, Narcotics & Psychotroprics Drugs Act.

Annexure-C

Functioning of State Bacteriologist, Hr. Govt. Public Health Laboratory, Karnal

- 1. This Institution is running One Year Diploma in Medical Training Course. Every year 30 students are trained.
- 2. The students who have passed 10+2 from I.T.I.s in Laboratory Technician Training Course are also imparted condenced course for 3 months.
- . 3. Bacteriological Examination of water sent from all over the Haryana State collected by the respective Health Authorities is done by this Institution.
 - 4. Other Clinical tests in following sections are being done
 - 1. Urine Section
 - 2 Stool Section
 - 3. Bio-chemistry Section



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- 4. Microbiology Section
- 5. Haematology Section
- 6. Histopathology Section
- 7. Pregnancy test in Urine, R A. Factor, V D.R.L and Semen examination test etc.

Annexure-D

Staff position of State Food, Excise and Water Laboratory, Haryana at Chandigarh.

Sr. No.	Name of post	Sanctioned Strength	In position 4	
1	2	3		
1.	Public Analyst	1	1	
2.	Dy. Public Analyst	1	1	
3.	Asstt Public Analyst	4	4	
4.	Analysts	9	7	
5.	Senior Analytical Asstts	2	1	
6	Junior Analytical Asstts.	2	-	
7	Analytical Asstts.	2	-	
8.	Chemists	5	4	
9.	Lab. Technicians	8	8	
10.	Lab Attendants	16	15	
11.	Head Clerk	1	1	
12.	Clerk	8	8	
13.	Steno typist	1	1	
14.	Store keeper	1	1	
15.	Peons	4	4	
16	Packer	2	2	
17.	Malı	1	1	
18.	Chowkidar	1	1	
19.	Sweeper	2	2	

Annexure-E

Staff Position of the Office of State Bacteriologist, Haryana Govt. Public Health Laboratory, Karnal

Sr. No.	Name of Post	Sanctioned Post	Filled	Vacant
1.	State Bacteriologist	1	1	
2.	Medical Officer	1	1	-

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Sr No.	Name of Post	Sanctioned Post	Filled	Vacant
3.	Assttcum-Accountant	1	1	-
4.	Clerks	2	1	1
5.	Sr. Computer	1	-	1
6.	M.P.H.S. (Male)	2	2	-
7.	Laboratory Technicians	7	7	-
8.	Chemist	1	-	1
9.	Bio-chemist	1	1	-
10.	Laboratory Attendants	8	3	5
11	Swasthaya Sahayaks	6	6	-
12	Peon	2	2	-
13	Chowkidar	1	1	-
14.	Sweeper	2	2	-

Note : 3-C-IV employees are working against the post of laboratory attendents.

Annexure-F

Food Laboratory, Chandigarh

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No of Posts sanctioned and designation Mode of Recruitment

1.	Public Analyst –1	By promotion or Transfer
2.	Deputy Public Analyst –1	By promotion

Drug Laboratory, Chandigarh

1.	Govt. Analyst –1	By direct recruitment or by transfer
2.	Senior Scientific – 1 Officer	By direct recruitment
	(Bacteriologist)	
3	Senior Scientific – 1 Officer (Pharamcology)	By direct recruitment
4.	Senior Scientific – 1 Officer (Pharmaceutical Chemistry)	By direct recruitment
State	Bacteriological Laboratory, Karnal	
1	Laboratory Tech.	By direct recruitment
2.	B10-Chemist	By promotion from amongst Labo- ratory Technicians

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- 3. Senior Lab. Tech.
- 4. Jr. Analytical Assistant
- 5. Senior Analytical Asstt /Chemist
- 6. Jr. Scienctific Officer
- 7. Analyst
- 8. Asstt Public Analyst

By promotion from amongst Laboratory Technicians

By direct recruitment

75% by promotion from amongst Jr. Analytical Assistant and 25% direct

By promotion from amongst Sr. Analytical Assistant/Chemist

By promotion from amongst Sr. Analytical Asstt. and Chemists.

By promotion from amongst Analyst and Jr. Scientific Officer

After perusal of the reply, the Committee found that the department has not supplied the detail of the present posting of staff alongwith the date of their posting.

The Committee, therefore, recommend that the said information be supplied to the Committee at the earliest.

32. DISTRIBUTION OF MEDICINES TO THE PATIENTS

On a point raised by the Committee regarding the distribution of the medicines to the patients in the Govt. Hospitals, the Director-General, Health Services stated that every hospital of the State is provided with 8 lacs rupees every year for the purpose of Medicines and it is a fact that each and every medicine is not provided, free of cost, out of this amount and some of them have to be purchased by them We are making efforts to make the provision for more funds

After discussion with the departmental representatives, the Committee observed that the department should streamline the distribution system of the medicines so that the benefit may reach to the down trodden of the society and misuse of the medicines may also be stopped.

The Committee, therefore, desired that the action taken in the matter be intimated to the Committee.

APPENDIX-I

Summary of recommendations/observations of the Comittees on Estimates (1996-97)

Sr. No.	Page	Paragraphs of Report	the Recommendation/Observation
1	2	3	4
1.	8–9	13.	After going through the reply and oral examina- tion of the department, the Committee desired that the department should utilise the allocated funds within the stipulated time to avoid any misuse of fund or irregularity. A strict-monitoring be also kept on the money being spent on various schemes of the department
			The Committee further desired that the medicines be supplied to the Hospitals/dispensaries, quar- terly, if not possible monthwise, so that the same may be utilized properly and timely.
			The Committee further desired that the action taken in the matter be intimated to the Commit- tee.
2.	9–10	14.	The Committee, therefore, desired that the De- partment should supply the detail of the posts ly- ing vacant category-wise, district-wise.
			The Committee further desired that the depart- ment should also make efforts to fill up the re- quired vacant posts at the earliest.
			The Committee may also be informed about the action taken by the department.
3.	10–13	15	The Committee, therefore, desired that the infor- mation of the last three years regarding the post- ing of other staff who was on deputation be also supplied to the Committee, at the earliest.
4.	13–14	16.	After going through the reply and the oral evi- dence of the department, the Committee desired that the case as stated above be expedited under intimation to the Committee.
		-	The Committee be also supplied the details of the cases if any pending in any court against the of-ficers/officials of the department.

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5.	15	17.	The Committee, therefore, desired that the depart- ment to keep watch to stop the private practice by the Government doctors In case any doctor is found, as such, suitable action be taken against him
			The Committee be informed about the action taker by the department in the matter.
б.	15–17	18.	Therefore, the Committee desired that the depart- ment to take steps to make the funds available in time for the schemes stated above
			The Committee also desired that the expenditure on the schemes be also made in time and prop- erly
			The Committee, further desired that the depart- ment to take steps to complete the purchase pro- cess well in time i e before the end of the current financial year.
			The Committee further desired that the action taken on the points stated above, be supplied to the Committee at the earliest.
7.	17–18	19.	The Committee desired that the department to take steps for getting the timely sanction of the schemes from the Government.
			The Committee also desired that the progress made on the construction of building of Hospital, as stated above, be intimated to the Committee.
8.	18–19	20.	The Committee desired that the department to take steps to expedite the preparation/publication of the administrative reports, at the earliest, under intimation to the Committee.
9.	19	21	In view of the position stated above, the Commit- tee desired that the department should take effec- tive steps to get the said land vacated under inti- mation to the Committee
10.	20	22	Therefore, the Committee ment to take effective steps to check and stop this practice so, that there is no exploitation of the people of the State.
			The Committee be also informed about the action taken in the matter.

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11	20–23	23	The Committee, therefore, desired that the depart- ment to look into the matter and take effective steps to replace the condemnable vehicles with new one, under intimation to the Committee.
12.	23–25	24.	The Committee, therefore, desired that the depart- ment to adopt suitable measures to stop irregular- ity or loss in stocks/stores of medicines etc.
			The Committee further desired that the action in the matter stated above be expedited under inti- mation to the Committee.
.3.	25–26	25	After going through all these aspects, the Com- mittee desired that the department to take imme- diate steps to expedite the matter under intima- tion to the Committee at the earliest.
4. 1'	26–28	26	After going through the reply of the department, the Committee desired that the Govt. to make ef- forts to get the fund from the Central Govt. for various schemes sponsored by the Govt. of India.
			The Committee further desired that the amount of Rs. 11 crores announced by the Government of India be got released
			The Committee be intimated about the action taken in the matter
5	28–29	27	Therefore, the Committee, recommend that the department to take effective steps for the repair/ maintenance of equipments like generators etc, at the earliest under intimation to the Committee.
			The Committee further desire that department to provide emergency lights for the Operation The- atres and Emergency Wards of the Hospitals in the state.
5.	30–31	28.	The Committee is of the opinion that the depart- ment should supply the details of the complaints received against the Drug Inspectors during the last three years
			The Committee further is of the opinion that the detail of the cases, if any, instituted in any Court under relevant Act/Rules during the last three years for breach of Act against any party be supplied.
			The Committee is also of the opinion that the de-

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			tail of the sale of drugs in contravention of the Act, if any, detected during the last three years, be supplied to the Committee
			The Committee further is of the opinion that the detail of any irregularities, if any, detected during the last three years of the licenced manufacturer of drugs in contravention of the provision of the Act/Rules be supplied.
			The Committee be also informed about the action taken in the matter
17.	31–32	29.	After going through the reply and oral examina- tion of the department, the Committee is of the view that the Government to supply a detail of the complaints if any, received by the department during the last three years regarding Food Inspec- tors etc under intimation to the Committee
18.	32–33	30	During the course of oral examination, the repre- sentatives of the Govt. stated that the material amounting to Rs 6 crores is likely to be approved by the High Powered Committee.
			The Committee asked the department to ensure that the said material be purchased well in time so that it may not lapse
			The Committee, therefore, desired that the action taken in the matter be intimated to the Committee.
19.	33–38	31.	After perusal of the reply, the Committee found that the department has not supplied the detail of the present posting of staff alongwith the date of their posting.
			The Committee, therefore, recommend that the said information be supplied to the Committee at the earliest.
20.	38	32	After discussion with the departmental represen- tatives, the Committee observed that the depart- ment should streamline the distribution system of the medicines so that the benefit may reach to the down trodden of the society and misuse of the medicines may also be stopped
			The Committee, therefore, desired that the action taken in matter be intimated to the Committee.

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APPENDIX-II

Statement showing the outstanding recommendations of the Committee on Estimates relating to the years 1985-86, 1989-90, 1990-91, 1991-92, 1992-93, 1994-95, and 1995-96.

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Si No	r. Page of the report	Paragraph	Further observation/recommendation made by the Committee
1	2	3	4
			H REPORT (1985-86) STRIES DEPARTMENT
1 99	. 11-12	28	(1) The Committee, after hearing the departmen- tal representatives regarding revival of sick units desired to see/check some of the 'Sick Industrial Units' of the State.
			D REPORT (1989-90) USBANDRY DEPARTMENT
2.	. 10-11	19	The Committee be informed about the latest po- sition/progress.
			D REPORT (1990-91) WELFARE DEPARTMENT
8.	. 12-18	16	(1) The Committee desired that CI D. report in the embezzlement case of Rs. 64,000, after in- vestigation, be sent immediately
			The Committee also desired that in the case of Shrimati Neerja Sarot, C D.PO, Education De- partment be informed in writing, about the de- partmental decision taken regarding stoppages of one increment of the official.
	•		(1) The Committee be informed about the progress made in the case of Shri Banwari Lal.
^{i 37} 9.	24-25	29	The Committee reiterated its earlier recommen- dations which is as under
		,	"The Committee, after hearing the departmental representatives, decided to make an on-the-spot inspection of the Panjiri Plant at Gharaunda alongwith certain Agganwadi Centres of the De- partment in the State to check the factual posi- tion

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24TH REPORT (1991-92) FORESTS DEPARTMENT

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10.	9-14	13	In addition to the cases (at Nos. 1, 2, 3, 4 (i), (ii), 6,7,13, and 17) already dropped, the cases at Sr. No 8 to 12 & 14 to 16 of para - 13 during its meeting held on 16th September, 1996 also dropped.
			The Committee also desired that the latest posi- tion of the remaining pending cases of complaints/ embezzlement be intimated for the information of the Committee at the earliest as recommended in para-11 of 27th Report for the year 1994-95.
		25TI	H REPORT (1992-93)
		IRRIG.	ATION DEPARTMENT
13.	27-61	13	(1) During oral examination held on 8th Au- gust, 1995, the Financial Commissioner and Sec- retary to Government, Haryana, Irrigation Depart- ment had ensured the Committee that all these cases will be finalised within two months and the Committee will be informed accordingly. The req- uisite information has not been supplied so far till the finalisation of this report. The Committee, therefore, again desired that this information be supplied to the Committee immediately without further delay
			(11) The Committee also desired that the lat- est position with regard to 149 pending Court cases be intimated to the Committee alongwith com- plete details of each case
16.	69-70	16	The Committee undertook its on-the-spot study tour from 22nd to 25th August, 1995 of various Irrigation works/schemes desilting-work, seep- ages, water logging etc concerning outstanding para Nos 14, 15, 16, 17, 19 and 23 and recorded its findings thereon which stands sent to Govern- ment, Government replies thereto is still awaited and these have not been sent till the finalisation of this report. Hence, the Committee desired that action taken report of Government on the said find-

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			ings relating to para-16 be sent to the Committee immediately without further delay so that these matters be taken into discussions during the next oral examination of the departmental representa- tives in the next financial year.
19.	82	24	Latest position of case No. 1 be intimated to the Committee
21.	84	28	Till the finalisation of the Report of the Commit- tee, the desired information was not supplied to the Committee, hence the Committee would like to know the latest position
27.	86	34	The Committee would like to know the surprise raids conducted by the Vigilance Cell of the De- partment and the details of the officers found guilty during the last three years.
28.	86	35	The Committee would like to know, if any case of payment of compensation pending with the De- partment, if so, the details thereof.
30.	87	37	The Committee be intimated with the latest posi- tion alongwith the reasons for non-finalisation of the Annual Administrative Report of the Depart- ment
			TH REPORT (1994-95) ISPORT DEPARTMENT
32.	21-23	17	The Committee desired that the latest position, after taking necessary action in the matter, be in- timated to the Committee except the case of Narnaul at Sr. No. 5 which has been dropped by the Committee on 20-6-1996
33.	23-24	18	The Committee be intimated with the latest posi- tion.
36.	26	22	(i) The Committee desired that a depotwise de- tail of the profits/loss, earned/suffered by the de- partment in various depots during the financial year 1994-95, be supplied to the Committee, at the earliest
			(ii) After undertaking on-the-spot study tour in

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			December, 1995, the Committee's following find- ings stand sent to Government :-
			(a) In most of the part of Haryana, a parallel transport of private owners is in operation. Effec- tive steps be taken to stop plying of unauthorised private vehicles, at all levels
			(b) Procedure to issue/receive stores material be made more effective to avoid any irregularity.
			(c) The Committee also desired that booking and checking system be enforced more effectively by making these at the level of Inspector to higher officers.
			(d) As regards over-staffing position in Bhiwani Depot, the Committee is of the opinion that exist- ing extra staff, if any, should be adjusted inter- nally by the Department
			(e) The Committee further desired that facili- ties for public at Bus-stands be improved and also the condition of workshops be improved more and maintained properly
37.	26-27	23	After hearing the departmental representatives, the Committee desired that the department should take appropriate action for getting the land at Gurgaon vacated from the persons concerned The depart- ment promised to send the detailed reply of the case but the said reply has not been received till the finalisation of the Report, therefore, the Com- mittee desired that the detailed information of this case be supplied to the Committee, at the earliest, along with the cause of delay.
			With regard to the encroachment of land or the State Transport Department at Shahabad, the Com- mittee observed that the department has not taken an appropriate action at appropriate time and the department remained inactive for about 9 months
			Therefore, the Committee took a serious view and desired that the department should take immedi- ate effective steps to get the possession of the said land without further delay. The Committee be in-

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	·····	····	formed about the action taken by the department at the earliest			
40.	30-31	26	During the oral examination, the Committee ob- served that there is a great variation in the num- ber of challans made by the various authorities. The Committee has further observed that at the time of checking if the General Manager or any other Senior official of the department remains persent then it would be made more effective. Checking should be made by the Flying Squad Officer and by G Ms. atleast for 3 days in a week.			
			Therefore, the Committee desired that to improve the checking system of the department, the de- partment should take immediate appropriate ac- tion, under intimation to the Committee.			
-10)			The Committee further, desired that the depart- ment should consider and start the procedure to finalize the cases of challans by the departmental authorities, instead of sending the challans to the Courts.			
			The Committee observed that due to the plying of unauthorised vehicles for the purpose of carrying the passengers, the department is suffering a great loss Therefore, the Committee desired that the department should take effective steps to stop the plying of unauthorised vehicles by challaning and confiscating them by the department and the Com- mittee be informed about the action taken.			
42	35-36	28	The Committee after undertaking visit to depots/ workshops in December, 1995 noted that staff posted to handle computers is un-trained. Trained staff be posted there to avoid any loss. Commit- tee may also be informed			
, 43 .	36	29	After scrutinising the reply sent by the department, the departmental representatives stated during the oral examination that a training course of 60 days was being imparted to issue the licences for train- ing the new heavy vehicles drivers. The depart- ment also informed that after the training the Heavy Vehicle Driver is appointed after the completion of 5 years experience as such in view			

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			of the reply of the department, the Committee desired the department to look into the matter with a view to give more employment to the persons/ drivers who took training from Drivers Training School, Murthal
			TH REPORT (1994-95) ERATION DEPARTMENT
48	47-50	37	(1) The Committee be intimated about the deci- sion, as and when, taken by the Supreme Court in the matter regarding fixation of seniority of offic- ers concerned of the Department
49.	51-55	38	The Committee desired that the department may persue all such cases pending with the Courts
			The Committee be informed accordingly, about the cases/matters of this para (a and b)
501	55-56	39	The Committee undertook its on-the-spot study tour from 26th to 28th October, 1995 to see progress/latest position of Panipat, Rohtak and Palwal Sugar Mills of the State concerning out- standing paragraph No. 39 etc. and recorded its following findings thereon which stand sent to Government
			(1) the number of measures to be taken to im- prove working and to effect economy etc in Panipat Sugar Mill
			(11) reasons of loss suffered by Panipat Distillery, and
		-	(iii) other matters as pointed out in the findings
			(Sub-para (f) of this para dropped by the Com mittee on 10-7-96.
-			Government replies thereto is, still awaited and the same have not been sent till the finalisation of this report. Hence, the Committee desired that action taken report of Government on the said find ings be sent to the Committee immediately with out further delay so that these matters be take into discussions during the next oral examination of the Departmental Representatives in the next

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			financial year.
51.	57-58	41	(i) The Committee further desired that the list of the persons who have been found involved in the cases of corruption during the last 3 years may be supplied to the Committee along with the number of persons who have been removed from service on the charges of corruption, within a fortnight. The department should also take action against them (CONFED)
			(ii) Information regarding INFED as desired in 27th report be supplied to the Committee.
53.	58-61	43	The Committee observed that the financial year is going to be closed but no amount/money has been received from Government of India for the scheme stated above. Therefore, the Committee desired that detail of the money, if any, received from Government of India during the year 1994-95 be intimated on the Committee alongwith detail of utilization of the said money
54.	61	44	Therefore, after hearing the departmental repre- sentatives, the Committee desired that the required information with regard to State Government un- dertakings, be sent to the Committee, at the earli- est
55.	61-78	45	Therefore, after hearing the departmental repre- sentatives, the Committee desired the department to look into the matter with regard to the non- registration of Coop. Societies in these districts under intimation to the committee.
1	,	•	The Committee further desired that department to look into the matter and take effective steps for finalising the cases of embezzlement as stated at (b) above. The appropriate action against the de- faulting societies/persons be also taken. The Com- mittee be also informed
56.	79	46	(i) As regards other information which was orally asked for, the committee observed that the same was not readily available with the depart- mental representatives at that time. As such, after

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			hearing the departmental representatives, the Com- mittee desired to send the requisite detail (upto date latest position) with regard to the following works in hand of the department :-
ſ			(1) Establishment of Cold Storage-cum- Warehousing Complexes
			(2) Modernisation of Spinning Mills, Hansi.
		,	(3) Establishment of Ginnery.
			(4) Development of Processing and Mar- keting of Mushroom by Hafed.
			(5) Establishment of Mustard Oil Mills at Narnaul
			(6) Rehabilitation of Sick Stores
			 (7) Loan/subsidy to labour and construct tiofederation for the construction of Office-cum-Godown.
			(8) Construction of Godowns by HAFED
			(9) Construction of godown of Primary Agriculture Credit Societies
			(11) The Committee further desired to make on- the-spot study/inspection of above works alongwith certain important Projects of the De- partment to see/check their progress.
			H REPORT (1995-96) IC HEALTH) DEPARTMENT
1.	6-8	13	(1) The Committee further recommend that the Government to make sufficient amount of funds available for the repair/maintenance of all the wa- ter works and sewerage/drainage system etc.
2	22-24	17	(1) The Committee, therefore, recommend that the progress made in the completion of various works/ schemes under this plan be intimated to the Com- mittee.
			(11) The Committee further desire that the detail

(11) The Committee further desire that the detail of new works, if any, taken in hand be intimated to the Committee

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				(111) The Committee also desire to send the detail of the Court case along with the latest position.
	3	24-25	18	(1) The Committee desired to know the names of 4 towns where the sewerage schemes are under implementation The progress made in this regard may also be intimated to the Committee
	4	30-34	20	The Committee, therefore, desired the department to expedite and finalise the cases at the earliest, alongwith the action taken against the officers/ officials who are at fault
				The Committee further desired to intimate the amount involved in each case
				The Committee, therefore, desired that the detail of the cases relating to embezzlements/complaints etc which are pending in various courts, alongwith the amount involved, be sent to the committee.
	5	35-37	23	The Committee, therefore, recommend that the action to finalize the remaining matters be expedited and action against the defaulters be also taken, under intimation to the Committee.
	6	37	24	The Committee, therefore, desire that the action taken in the matter be intimated to the Commit- tee at the earliest.
	7.	37-39	25	Therefore, the Committee desired that the cases be decided at the earliest alongwith the action taken against the officers/officials who are at fault (stated above at 'A')
				The Committee further desired that the cases as stated at 'B' above be settled at the earliest
				The Committee be also intimated about the ac- tion taken in the matter
	8	41-51	28	After examining the departmental representatives, the Committee desired that effective steps be taken for the completion of the works at the earliest The Committee further desired that progress made be also intimated to the Committee.

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